

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

O.A.vide Diary No.2266/2020

M.A. No.1074/2020 in O.A. vide Diary No.2266/2020

New Delhi this the 06th day of July 2020

**THE HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
THE HON'BLE MR. MOHD. JAMSHED, MEMBER (ADMN.)**

Between:

B.V.Somayajulu, (57yrs),Sr. Accounts Officer
(Retired) Group-B, s/o late Shri B.V.S.Narayana,
F-163/A,UG - 3,National Apartments,Dilshad Colony,
Delhi-110 095. ...Applicant

(By Advocate: Mr. Rajaram C Iyer & Ms. Shashi Panwar
Counsel for the Applicant)

AND

1. Government of NCT of Delhi,
Through Hon'ble Lieutenant Governor of Delhi,
Raj Niwas, Delhi-110054.
2. The Chief Secretary, GNCT of Delhi,
Delhi Secretariat, IP Estate, New Delhi-110002.
3. Pr. Secretary, Finance, GNCT of Delhi,
'B' Wing, 4th Level, Delhi Secretariat, IP Estate,
New Delhi-110002.
4. Shri Ashok Kumar Sharma, Deputy Controller of
Accounts, Directorate of Training & Technical
Education, GNCT of Delhi, Maya Muni Ram Marg
Pitam Pura, New Delhi-110034.
5. Shri Mukesh Gupta, Deputy Controller of
Accounts (Rtd.), through Pr. Secretary, GNCT of
Delhi, Delhi Secretariat, IP Estate, New Delhi.



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6. Shri S.P. Marwah, IAS(Retired), Inquiring Authority
Through Chief Secretary, GNCT of Delhi, Delhi
Secretariat,
IP Estate, New Delhi-110002.

...Respondents

(By Advocate: Ms.Esha Mazumdar, Counsel for the Respondents)

ORDER(ORAL)

(By Hon'ble Mr. Justice L.Narasimha Reddy, Chairman)

After arguing the MA and OA at some length, learned counsel
for the applicant sought permission to withdraw the same.

2. Thus, we accord permission and dismiss the MA and OA as
withdrawn. We, however, leave it open to the applicant to work out
the remedies in accordance with law.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/